

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**
REGIONAL BENCH – COURT NO.1

**Cus. Stay Application Nos. 76354-76357 of 2018
AND
Cus. Miscellaneous Application Nos. 76760-76763 of 2019
AND
Cus. Appeal Nos. 77500-77503 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/788-791/2018 dated 25.04.2018 passed by the Commissioner of Customs (Appeals), Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Gurubax Trading Co.

VPO-Parijan Kalan, Vill-Mehatpur,
Jalandhar-144041. Punjab

...Respondent (s)

APPEARANCE :

Shri S. K. Naskar, A. R. for the Appellant
None for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. C. J. MATHEWS, MEMBER (TECHNICAL)**

ORDER NO.MO/77242-77249/2019 & FO/A/76269-76272/2019

Date of Hearing/Decision : 23.09.2019

PER BENCH :

The present Miscellaneous Applications have been filed by the Revenue praying for withdrawal of their Appeals in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./163/2010-JC dated 17.12.2015.

2. Shri S. K. Naksar, A. R. appeared on behalf of the Revenue.
None appeared on behalf of the Respondent.

Cus. Appeal Nos. 77500-77503 of 2018

3. We find that the appeals are covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn. Stay Petitions also stand disposed of.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(C. J. Mathews)
Member (Technical)

T. K.